

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Review Application No. 44 of 2003

(In O.A. No. 795/2002)

Jabalpur, this the 20th day of November, 2003

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

P.K. Agarwal, Inspector of
Central Excise, Bilaspur Division,
Bilaspur (Chhattisgarh).

... Applicant

(By Advocate - Shri R.C. Shrivastava on behalf of Shri S. Akthar)

V e r s u s

1. Union of India,
Through : Secretary Revenue,
North Block, New Delhi.
2. Commissioner of Customs &
Central Excise, Raipur
(Chhattisgarh).
3. Commissioner of Customs and
Central Excise, Indore (M.P.).

... Respondents

O R D E R (Oral)

By G. Shanthappa, Judicial Member -

On a request made by the learned counsel for the applicant the case has been taken up today and the counsel for the applicant has been heard.

2. The applicant **prays** to review the order dated 28th October, 2003 passed in OA No. 795/2002, for the facts and reasons mentioned in the review application and direct the respondents to hold a review DPC ignoring the uncommunicated adverse remarks as contained in the body of the application and in the interest of justice. The relief in the OA was only for a direction to the respondents to convene a review DPC for consideration of his case for grant of 1st upgradation under ACP scheme from 09.08.1999 and for promotion to next higher grade.

3. In the Original Application no relief for ignoring the uncommunicated adverse remarks was sought and he is seeking fresh relief. Hence in the RA the relief cannot be granted. The applicant has not made out any case of clerical or arthematical mistake or mistake ^{in or other in} on the face of the record to review the orders of this Tribunal.

4. Accordingly, the applicant has not made out his case for reviewing of the order. If the applicant has got any grievance in pursuance to the orders passed by the authorities, he can approach the appropriate forum for challenging the same in accordance with law. Hence, the RA is dismissed.


(G. SHANTHAPPA)

Judicial Member


(M.P.SINGH)
Vice Chairman

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मूलांकन नं. १०८ द्वारा दिलाई गई ग्रन्थी

क्रमांक १०८

(१) राज्य विधायक सभा, बंगलोर, कर्नाटक

(२) राज्य विधायक सभा, बंगलोर, कर्नाटक

(३) राज्य विधायक सभा, बंगलोर, कर्नाटक

(४) राज्य विधायक सभा, बंगलोर, कर्नाटक

सूचना एवं आवादान संबंधी ग्रन्थी

RC Shimoga, Hnk.

KN Pethia, Hnk.

25-11-03

क्रमांक द्वारा दिलाई गई ग्रन्थी

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